

बहुत काम किया है क्या उनके खिलाफ भी सख्ती से इस बकाया रकम को वसूल करने में काम लिया जायेगा।

**अध्यक्ष महोदय :** अब माननीय सदस्य भी जानते हैं कि अगर कोई उनके लिए काम करेगा तो वह भी उसके लिए कुछ नरम हो जायेगा।

**SHRI ANNASAHEB GOTKHINDE :** Some of the arrears in individual cases are more than Rs. 7 lakhs or even Rs. 12 lakhs. May I know from the hon. Minister since when these arrears are outstanding ?

**MR. SPEAKAR :** He says, every information is being collected,

**SHRI K. R. GANESH :** It will not be possible for me to give you the details of all the 62 assesseees who are in arrears. But I can give you details of those assesseees who are in arrears of Rs. 1 lakh and above. It is a big list.....

**MR. SPEAKER :** You can lay it on the Table of the House.

**SHRI K. R. GANESH :** I am prepared to lay it on the Table of the House.

**SHRI S. A. KADER** *Rose-*

**अध्यक्ष महोदय :** आपको क्या दिलचस्पी है।

**श्री० एस० आर० कादर :** मेरा ऐक्टर्स और ऐक्ट्रेसेज से कोई सम्बन्ध नहीं है मुझे तो यह पूछना है।

I would like to ask the hon. Minister one thing. On the basis of the submission of returns, these are the assessments outstanding. Is the Government aware that when the contracts are signed, these are signed for a sum that is white and there are other sums that are passed in black. These are also very large amounts. Has the Government taken note of it? Is the Government aware of it and, if so, is the Government prepared to enquire about it?

**SHRI K. R. GANESH :** The Government is fully aware of this mal-practice in the cinema world. Many seizures have been

made and many cases are under prosecution. Even recently also, one very big seizure was made. The Government is fully prepared about it. The whole machinery is there for checking such mal-practices.

**SHRI S. M. BANERJEE :** I am happy that the Government are realising income-tax arrears from actors and actresses. May I know whether some of actors and actresses make frivolous complaints to the Income-Tax Department against their colleagues to damage their careers so that they move up their market in the film world and, if so, what steps have been taken against them? May I also know whether it is a fact that some of these actors and actresses have pleaded with the Government that they should be granted exemption like Members of Parliament who are also political actors. *(Interruption)*. My first question should be answered, as to whether frivolous complaints are made by actors and actresses to the income-Tax Department against their colleagues to damage their career and, if so what action has been taken.

**MR. SPEAKER :** That is too far-fetched a question and a vary general question, *(Interruption)*

#### Smuggling of Gold

\*306. **SHRI NIMBALKAR :** Will the Minister of FINANCE be pleased to state :

(a) the estimated value of gold smuggled into India during the last three years at international and market rates, separately; and

(b) the modus-operandi of the smugglers for making payment against the gold outside India?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** (a) There are no reliable means the value of gold that is smuggled into India every year.

(b) The modus-operandi of smugglers for making payment against the smuggled goods including gold outside India is to make payment in foreign exchange obtained unauthorisedly, mainly by —

- (i) deflecting inward remittances to unauthorised channels
- (ii) smuggling out of India goods such as silver, narcotics, and antiques
- (iii) obtaining foreign currency unauthorisedly from tourists coming to India, and
- (iv) under-invoicing of exports and over-invoicing of imports.

**SHRI NIMBAIKAR :** What measures have Government taken to stop smuggling of gold into India ? Are these measures considered adequate and if not, how do Government propose to deal with them ?

**SHRI K. R. GANESH :** As you are aware, Sir, it is a very large question which the hon. Member has asked. From time to time we have informed the Parliament of the various measures that Government have taken to strengthen its machinery. Administrative, fiscal and legislative measures have been taken to see that smuggling of gold into India is stopped. In our country, because of the very large coastline, it is a tremendous task to see that these smugglers are caught at the proper time. I would also submit that, formerly, smuggling of gold was done by passengers bringing gold in various forms in their baggages or by ships. But, with the coming in of certain centres where gold smuggling has become quite ostentatious and quite ostensible, what is happening is that very fast crafts are coming to various parts of our country. These are matters which Government are looking into to have fast crafts and see that proper machinery is created.

**SHRI NIMBAIKAR :** Is the hon. Minister aware that, during the last war with Pakistan, smuggling had appreciably diminished ? If the coastal line is adequately guarded, then surely smuggling could be very much reduced. What do Government propose to do about it ?

**SHRI K. R. GANESH :** Government have set up a committee, and that committee's recommendations about the type of craft that will be useful in checking the very sophisticated smuggling that is going on, are

under consideration, and as soon as decisions are taken, we will be able to equip the Customs Intelligence Department and the Enforcement Department with the necessary craft that we need.

**SHRI S. B. GIRI :** In view of the failure of the Government to check smuggling of gold into the country may I know whether Government is considering scrapping of the Gold Control Order in this country ?

**MR. SPEAKER :** That is too wide a question. Here the question relates to smuggling of gold and not scrapping of gold control.

**SHRI D. N. TIWARY :** May I know whether Government is aware that the Customs Study Team went into this matter and submitted a report recommending several measures such as the types of boats to be employed ? Those recommendations have not, as yet, been implemented and so, smuggling of gold goes on increasing day by day. May I know whether Government have any intention of implementing those recommendations ?

**SHRI K. R. GANESH :** As I indicated, these recommendations are under consideration.

**SHRI D. N. TIWARY :** They submitted their report three years ago !

**SHRI K. R. GANESH :** The recommendations are under consideration.

**SHRI JYOTIRMOY BOSU :** Mr. Ganesh, on 28-7-1971 in reply to a half-an-hour discussion on the floor of this House, said that smuggling brings annually into India gold, etc., valued at Rs. 170 crores in international market and Rs. 400 crores in Indian market, while the gold seized by the Customs Departments now average around half a crore of rupees a year. In that context, may I ask the hon. Minister the principal source of purchasing gold in the international market ? Is the money acquired by under-invoicing and over-invoicing ? Would you kindly tell us what energetic steps apart from Madangopal Kaul's report or whatever bogus report it is—you want to take to stop this mal-

practice which is ruining the economy of this country—under-invoicing and over-invoicing ?

MR. SPEAKER : The question is about smuggling.

SHRI JYOTIRMOY BOSU : Under-invoicing and over-invoicing is there.

AN HON. MEMBER : That is the *modus operandi*.

SHRI K. R. GANESH : As I have already indicated in my answer, the leakage of foreign exchange through under-invoicing and over-invoicing is one of the sources through which this gold smuggling is financed. There was a Study Team appointed by the Government and its report has also been laid on the Table of the House.

SHRI JYOTIRMOY BOSU : All the bogus. I have given you the reasons. It did not examine the witnesses.

SHRI K. R. GANESH : The report of the Study Team is now under the active consideration of the Government and we are also informed of the various stages of the consideration and whatever remedial measures have been suggested in this Study Team's report will be implemented.

MR. SPEAKER : Shri Mukhtiar Singh Malik—absent.

Shri Birender Singh Rao—absent.

Shri Vekaria.

#### Insurance cover for Pressmen

\*308. SHRI VEKARIA :  
SHRI D. P. JADEJA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering the introduction of special insurance cover for Pressmen covering riots and other risky assignments; and

(b) if so, the salient features of the scheme ?

THE MINISTER OF FINANCE  
(SHRI YESHWANTRAO CHAVAN) : (a)  
No, Sir.

(b) Does not arise.

SHRI VEKARIA : Recently, at an international conference, our representative has supported such a special insurance scheme for journalists and for pressmen who are working in riot areas or in risky assignments. Our Government representative admitted such a scheme. So, in the near future will the Government introduce such a scheme in this country or not ?

SHRI YESHWANTRAO CHAVAN : An effort was made by one of the members of our Delegation that the Human Rights Commission should accept this convention. It is not as if one country alone can implement it. The effort was that the Human Rights Commission should take up this question as a principal and lay down certain guidelines. It has to be an international convention. So, India is taking the lead in this matter so that the Commission might accept it.

MR. SPEAKER : Mr Damani—absent.

Mr. Suryanarayana—absent.

Mr. Jagannathrao Joshi.

उद्योगों के राष्ट्रीयकरण के सम्बन्ध में वित्त  
मंत्री द्वारा व्यक्त किये गये विचार

+

\*311. श्री जगन्नाथ राव जोशी :  
श्री निहार लास्कर :

क्या वित्त मंत्री यह बताने की कृपा  
करेंगे कि :

(क) क्या फरवरी, 1972 में मार्क्सजिनिक  
सभाओं में उन्होंने यह कहा था कि राज्य  
विधान सभाओं के चुनावों के पश्चात् अनेक  
महत्वपूर्ण उद्योगों का राष्ट्रीयकरण किया  
जाएगा : और

(ख) यदि हाँ, तो किन उद्योगों का